

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

Supplementary List

CP (IB) No. 70/Chd/Hry/2024

IN THE MATTER OF:

Hamee India Pvt. Ltd.

...

Petitioner

Under Section: 59, IBC 2016

Order delivered on 01.04.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishal Garg, Advocate

ORDER

The present application has been filed under Section 59(7) of I&B Code, 2016 r/w IBBI (Voluntary Liquidation) Regulations, 2017 for dissolution of the Company.

Heard. Issue notice of this petition to the concerned Registrar of Companies as well as IBBI. The petitioner shall collect the notices from the Registry and send it to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post, e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Mamta
01.04.2024

Report be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite. List the matter on 21.05.2024.

Sd/-

(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)